

**(iv) Stream lining disbursal of loans by  
Banks of Midrapore District and  
need to open more Branches**

**SHRIMATI GEETA MUKHERJEE** (Panskura) : Sir, in Midnapore District, West Bengal, the Nationalised Banks in 1983 invested only Rs. 7.85 crores as against the target of Rs. 39.31 crores, that is, only 19.98 per cent of the target.

Out of the targeted sum of Rs. 39.31 crores, Rs. 27.59 crores was to be invested in agriculture which is the main stay sector of this district's economy. But only Rs. 4.74 crores was sanctioned in this sector. In the industrial sector, against the target of Rs. 6.11 crores, the sanction is only Rs. 79 lakhs, that is, only 13 per cent of the target. This has naturally retarded the economic development of the district and the peasants and unemployed youth are extremely hard-pressed for loans.

Loans to Scheduled Caste and Scheduled Tribe people are also in the same deplorable condition. During the last year, out of 2900 cases sponsored to them, only 890 cases were sanctioned. Of these pending cases, as many as 660 cases are lying with the United Banks of India, the lead bank of the district and 290 cases with the State Bank of India. There are also reports that some of these cases of Scheduled Caste and the Scheduled Tribe have been refused because they could not find suitable guarantor even for a loan of Rs. 500 though no guarantor is required for these loans up to Rs. 2500 according to the R.B.I. norms.

I request the Minister of Finance to take it up with the authorities of the Nationalised Banks so that this situation is altered, the target can be fulfilled, sympathetic attitude is taken for disbursing loans to peasants, unemployed youth, Scheduled Caste and Scheduled Tribe applicants. I also request him for opening more branches in the District.

**(v) Tension in Heavy Water Plant at  
Talcher, Orissa**

**SHRI AJIT BAG** (Scrampore) : Sir, there was a lathi-charge resorted to by the CISF personnel on the employees of Heavy Water Plant at Talcher (Orissa) including on the personnel of the management on 28-2-84. Of late, interference by CISF in the day-to-day affairs of the industrial installations and collieries and even in the trade union disputes are on the increase. But the Talcher incident is on a different footing. The management itself has lodged a FIR complaint dated 21th February with the local police station about the high-handed actions of the CISF. It all started when the CISF suddenly and arbitrarily introduced a revised procedure of check up. When the workers refused to be provoked under such changed procedure; the CISF created a dispute on a matter which is extremely flimsy. They prevented the workers from going out of the project gate on cycle and insisted on their walking with their cycle. Even after the CISF withdrew their proposition, a CISF constable is reported to have insulted the project authorities by pushing the officer and later on, to have resorted to lathi charge on a section of workers injuring 14 of them. The incident points out the fact that the CISF is not responsible to the project authorities which is a normal feature in any industry. Therefore, I demand that Government should withdraw the CISF from Talcher and other places in order to allow normalcy to return at HWP, Talcher.

**(vi) Effective Steps needed to ban the  
manufacture and Sale of harmful drugs.**

**SHRI K. LAKKAPPA** (Tumkur) : Sir, It is reported that more than 1,200 drug formulations, harmful to health, are being widely sold through chemists' shops in the country. People are not sufficiently warned about their harmful effects and both the doctors and chemists are indirectly benefited at the cost of the people.